

S U P R E M E C O U R T O F
RECORD OF PROCEEDINGS

I N D I A

BEFORE THE REGISTRAR MR. PAWAN DEV KOTWAL

Civil Appeal

No(s). 9039/2011

COMMR.OF TRADE TAX,U.P.

Appellant

(s)

VERSUS

M/S GOVIND VANASPATI P.LTD.

Responden

t(s)

Date : 26/04/2016 This appeal was called on for hearing today.

For Appellant(s)

Mr. Vinay Garg,Adv.
Mr. Vibhu Tiwari, Adv.
Mr. Ravi P. Mehrotra, Adv.

For Respondent(s)

Mr. Ranjan Kumar Pandey,Adv.
Mr. Vineet Kumar, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Despite Affidavit of valuation has not been filed, d
opportunity having been granted nor parties have
filed statement of case.

It is no more a mandate after the amendment i
n the Supreme Court Rules, 2013.

As such, Registry to process the matter for listing as
per order dated 14.7.2015 with appropriate office report.

Signature Not Verified

Digitally signed by
Hema Joshi
Date: 2016.04.27
11:12:22 IST
Reason:
KOTWAL)

(PAWAN DEV

Regist

rar